RECORD OF PROCEEDINGS Transfer Petition(Criminal) No. 550/2019 CENTRAL BUREAU OF INVESTIGATION Petitioner(s) VERSUS KAILASH MURARKA & ORS. Respondent(s) (IA NO. 80552/2020 - APPLICATION FOR PERMISSION IA NO. 97263/2020 - APPLICATION FOR PERMISSION IA NO. 96126/2020 - APPLICATION FOR PERMISSION IA No. 156140/2019 - EX-PARTE STAY IA No. 97450/2020 - EXEMPTION FROM FILING AFFIDAVIT IA No. 156141/2019 - EXEMPTION FROM FILING O.T. IA NO. 96086/2020 - EXEMPTION FROM FILING O.T. IA NO. 80591/2020 - EXTENSION OF TIME IA No. 80545/2020 - EXTENSION OF TIME) WITH W.P.(Crl.) No. 339/2019 (X) (IA No. 81934/2020 - EXEMPTION FROM FILING O.T. IA NO. 185598/2019 - EXEMPTION FROM FILING O.T. IA No. 185596/2019 - GRANT OF INTERIM RELIEF) Date : 11-02-2021 These matters were called on for hearing today. CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN HON'BLE MR. JUSTICE R. SUBHASH REDDY Mr. Tushar Mehta, S.G. For Petitioner(s) Mr. Aman Lekhi, A.S.G. Mr. Apoorv Kurup, Adv. Mr. Ram Krishna Sinha, Adv. Mr. Saurabh Mishra, Adv. Mr. Arvind Kumar Sharma, AOR Mr. Kavin Gulati, Sr. Adv. Ms. Supriya Juneja, AOR Mr. Aditya Singla, Adv. Ms. Akansha Mehta, Adv. For Respondent(s) Mr. A.N.S. Nadkarni, Sr. Adv. Mr. Arzu Paul, Adv. Mr. Anand Singh, Adv. Mr. Shakti Singh, Adv.

Court 7 (Video Conferencing)

SUPREME COURT OF INDIA

SECTION XVI-A

ITEM NO.10

Ms. Sakshi Kakkar, Adv.

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Dr. Abhishek Manu Singhvi, Sr. Adv. Mr. Sumeer Sodhi, AOR Ms. Prachi Mishra, AAG Mr. Sourabh Ajay Gupta, AAG Mr. Chaitnya, Adv. Mr. Shyam Divan, Sr. Adv. Mr. Kartik Pant, Adv. Mr. Priyank Upadhyay, AOR Mr. Jai Wadhwa, Adv. Ms. Nandita Jha, Adv. Mr. Ronak Karanpuria, AOR Mr. Vivek Tankha, Sr. Adv. Mr. D.K. Devesh, AOR Mr. Piyush Updhyay, Adv. Mr. Nitesh Kumar, Adv. Ms. Charu Aneja, Adv. Mr. Prashant Kumar, AOR

UPON hearing the counsel the Court made the following

ORDER

Heard Mr. A.N.S. Nadkarni, learned Senior Advocate appearing for the applicant and Mr. Tushar Mehta, learned Solicitor General appearing for the petitioner.

This application has been filed on behalf of respondent No.1 praying that the State of Chhattisgarh be impleaded as one of the party-respondent in Transfer Petition (Crl.) No. 550 of 2019.

Let the State of Chhattisgarh be impleaded as respondent No. 6 in the Transfer Petition (Crl.) No. 550 of 2019.

I.A. No. 130183 of 2020 (Application for impleadment) is allowed.

Amended memo of parties be filed.

Issue notice to the impleaded respondent No.6.

Mr. Sumeer Sodhi, learned counsel accepts notice on behalf of respondent No.6.

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Learned counsel for the State of Chhattisgarh (respondent No.

6) may file its counter affidavit within two weeks.

Rejoinder, if any, be filed within one week thereafter. List the matter on 05-03-2021 for final disposal.

(MANISH ISSRANI) COURT MASTER(SH)

(RENU KAPOOR) BRANCH OFFICER